

COP No. 25 of 2011  
IN WA No. 24 of 10  
WP(C)No. 128 of 2010

13.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri W Wahlang, Advocate, present for the  
petitioner/applicant.

Shri VGK Kynta, Sr. Advocate, present for the  
respondents.

Learned counsel for the petitioner prays for and is  
allowed to withdraw this contempt petition.

Contempt petition is dismissed as withdrawn.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
13.11.13

MAF No. 9 of 2008

13.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri S Sen Gupta, Advocate, present for the  
appellant.

Shri K Sunar, Advocate, present for the respondents.

Record of the case has been received.

List this appeal for final hearing on 20.11.2013.  
Meanwhile, paper book may be prepared in accordance  
with Rules.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
13.11.13

MC No. 237 of 2012  
IN WP(C)No. 180 of 2012

13.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this case after three weeks along with WP(C)No.  
180 of 2012.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
13.11.13

MC No. 335 of 2013  
IN WP(C)No. 180 of 2012

13.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri B Bhattacharjee, Advocate, present for the applicant.

Shri HS Thangkhiew, Sr. Advocate, present for the writ petitioner.

Shri ND Chullai, Sr. GA, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks. Meanwhile, the petitioner is also allowed to file counter affidavit against the application for impleadment moved by the applicant.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
13.11.13

MC No. 354 of 2013  
IN WP(C)No. 74 of 2012

13.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri S Sen, Advocate, present for the writ petitioner/applicant.

Shri ND Chullai, Sr. GA, present for the State respondents.

Heard.

By means of this application (MC No. 354 of 2013), the writ petitioner/applicant has sought corrections in the order dated 04.11.2013, passed in WP(C)No. 74 of 2012.

The corrections sought to be made are clerical in nature, and errors appear to be bonafide.

In the above circumstances, in the order dated 04.11.2013, passed in WP(C)No. 74 of 2012, in the first page in para 4 "16.09.2008" be struck off and in its place "12.07.2011" be substituted. In the last para of first page of the same order where the amount "Rs. 7,64,92,500/-" is mentioned, in its place "Rs. 2,26,90,458/-" be substituted, and in the last line of first page in place of "Rs.15,000/-", "Rs.70,000/-" be substituted. In the second page of the said order in the top line instead of "Rs.70,000/-", "Rs. 15,000/-" be substituted, and in place of expression "should have been", word "wrongly" be mentioned.

Accordingly, this Misc. Case stands disposed of. After corrections are made in the original order, certified copies issued earlier also be corrected.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev

13.11.13

PIL No. 1 of 2011

13.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri K Paul, Advocate, present for the petitioner.

Shri KS Kynjing, Advocate General, present for  
the State respondents.

Shri R Deb Nath, CGC, present for respondent  
No. 5.

Learned counsel for the respondent No. 5 prays  
for and is allowed further two weeks' time to file  
counter affidavit.

List after two weeks.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
13.11.13

WA No. 1 of 2013

13.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri AS Siddique, Advocate, present for the appellant.

Smti T Yangi, Advocate, present for the respondents.

Heard.

Admit the appeal.

List this appeal for final hearing in due course.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
13.11.13



WA No. 6 of 2011

13.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this matter along with WA No. 49 of 2010 after  
three weeks.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
13.11.13

WA No. 31 of 2012

13.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri SD Upadhaya, Advocate, present for the  
appellant.

Shri ND Chullai, Sr. GA, present for the State  
respondents.

Shri VK Jindal, Sr. Advocate, present for the  
respondent No. 4.

This is an admitted appeal.

List this appeal for final hearing in due course.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
13.11.13

WP(C)No. 44 of 2009

13.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri H Abraham, counsel  
for the appellant.

List on Monday (i.e. 18.11.2013) for final hearing.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
13.11.13

WA No. 49 of 2010

13.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri HS Thangkhiew, Sr. Advocate, present for the  
appellant.

Shri S Chackraborty, Advocate, present for the  
respondents.

Adjourned at the request of the learned counsel for  
the appellant.

List after three weeks.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
13.11.13

WP(C)No. 180 of 2012

13.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this matter after three weeks.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
13.11.13

FAO No.1/2012

13.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH

No time left to take up this case today due to long hearing of **WP(C)**  
**No.23/2011.**

List this case for final hearing on *22.11.2013.*

JUDGE  
(Hon'ble Mr. Justice TNK Singh)

CHIEF JUSTICE

*Lam*

13.11.2013

**WA No.23/2011**

**13.11.2013**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

No time left to take up this case today due to long hearing of ***WP(C)***  
***No.23/2011.***

List this case for final hearing on *22.11.2013.*

**JUDGE  
(Hon'ble Mr. Justice TNK Singh)**

**CHIEF JUSTICE**

***Lam***

**13.11.2013**

**WA No.23/2013**

**13.11.2013**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

No time left to take up this case today due to long hearing of ***WP(C)***  
***No.23/2011.***

List this case for final hearing on *04.12.2013.*

**JUDGE  
(Hon'ble Mr. Justice TNK Singh)**

**CHIEF JUSTICE**

***Lam***

**13.11.2013**



WA No.43/2011

13.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH

No time left to take up this case today due to long hearing of **WP(C)**  
**No.23/2011.**

List this case for final hearing on *04.12.2013.*

JUDGE  
(Hon'ble Mr. Justice TNK Singh)

CHIEF JUSTICE

*Lam*

13.11.2013

**WP(C)No.23/2011**

**13.11.2013**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Shri. H. R. Nath, Advocate, present for the petitioner.

Shri. H Kharmih, Advocate, present for the respondents.

Heard the arguments

Judgment reserved.

**JUDGE  
(Hon'ble Mr. Justice TNK Singh)**

**CHIEF JUSTICE**

**Lam**

**13.11.2013**

**WP(C)No.187/2013**

**13.11.2013**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

No time left to take up this case today due to long hearing of **WP(C)**  
**No.23/2011.**

List this case for final hearing on *04.12.2013*.

**JUDGE  
(Hon'ble Mr. Justice TNK Singh)**

**CHIEF JUSTICE**

***Lam***

**13.11.2013**

**WP(C)No.318/2011**  
**With WP(C) No.317/2011**

**13.11.2013**

**HON'BLE THE CHIEF JUSTICE**  
**and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

No time left to take up this case today due to long hearing of **WP(C)**  
**No.23/2011.**

List this case for final hearing on *22.11.2013.*

**JUDGE**  
**(Hon'ble Mr. Justice TNK Singh)**

**CHIEF JUSTICE**

***Lam***

**13.11.2013**